

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**IA(I.B.C)/1576(CH)2024**

**IA(I.B.C)/1578(CH)2024**

**In**

**CP (IB) No. 102/Chd/Hry/2020**

**(Allowed on 25.04.2024)**

**IN THE MATTER OF:**

**Ashtech Industries Private Limited**

**... Petitioner-Operational Creditor**

**Versus**

**RCC Infraventures Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 24.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.08.2024.

Sd/-  
**Court Officer**